

ITEM NO.46

COURT NO.4

SECTION XIV

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s).10169-10171/2008

(Arising out of impugned final judgment and order dated 11-03-2008 in FAO Nos.196/2005, 197/2005 and 205/2005 passed by the High Court of Delhi at New Delhi)

ROHIT KOCHHAR

Petitioner(s)

VERSUS

VIPUL INFRASTRUCTURE DEVELOPERS LTD. & ORS.

Respondent(s)

Date : 22-09-2022 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S. ABDUL NAZEER
HON'BLE MR. JUSTICE V. RAMASUBRAMANIAN

For Petitioner(s)

Mr. Kunal Verma, AOR

For Respondent(s)

Mr. Ankit Virmani, Adv.
Mr. Ajit Pudussery, AOR
Ms. Ruchika Agarwala, Adv.

Ms. Mayuri Raghuvanshi, AOR

UPON hearing the counsel the Court made the following
O R D E R

As prayed, list after six weeks.

(ANITA MALHOTRA)
AR-CUM-PS

(KAMLESH RAWAT)
COURT MASTER